(c) and (d) No such proposal is under consideration at present. Assistance under the existing norm is already admissible to the cattle those housed in cattle camps without any discrimination.

Fake surrenders of innocent youth posing as naxals in Jharkhand

- *293. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that there have been fake surrenders by innocent youth posing as naxals in Jharkhand in 2011-12;
 - (b) if so, the details thereof;
 - (c) the steps taken by the Ministry in this regard; and
- (d) whether the National Human Rights Commission is involved in the probe, if so, whether it has recommended any compensation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per the report from Jharkhand Police, a FIR No.77/2014 dated 28.03.2014 was registered in Lower Bazaar Police Station, Ranchi District *vide* under sections 406/420/120B IPC. Five persons have been arrested as accused and a charge sheet No. 94/2014 dated 27.5.2014 along with supplementary charge sheets Nos.–188/2014 dated 29.9.2014 and 2003/2015 dated 17.8.2015 have been filed against them. The matter is *sub-judice*.

(d) National Human Rights Commission has recommended that lawful dues including land and other benefits applicable to 10 surrendered naxals be given.

Prevention of smuggling of idols, ancient sculptures, etc.

- *294. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has formulated any comprehensive plan on pan-India basis to protect idols of gods in temples, ancient sculptures, artefacts and other traditional/heritage items;
 - (b) if so, the details thereof;
- (c) whether any proposal is pending with Government to modernize the wing of police department, in various States/UTs which is entrusted with the task of preventing smuggling of idols of gods in temples, ancient sculptures, artefacts and other traditional/heritage items; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Archaeological Survey of India (ASI) is responsible for the protection of monuments and the sculptures and antiquities which come under its purview. ASI takes the services of CISF and private security agency for the protection of monuments, sculptures and antiquities.

(c) and (d) "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India, responsibility of equipping the State police forces with appropriate equipment and gadgets lies with the State Governments. However, Government of India supplements the efforts of State Governments by providing Central assistance to the tune of 60% or 90%, depending upon the category to which a particular State belongs, under the Modernisation of Police Forces (MPF) Scheme to strengthen police infrastructure. Under this Scheme, State Governments formulate their State Action Plans (SAPs) every year as per their requirements and their strategic priorities. State Governments are provided assistance under MPF Scheme to strengthen police infrastructure by way of equipping the police stations with the required mobility, modern weaponry, communication equipment, forensic set-up etc. and other initiatives such as training.

Impact of cheap Chinese goods on domestic market

*295. SHRI PREM CHAND GUPTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it has come to Government's notice that certain Chinese products of substandard quality have flooded the Indian markets, causing both health hazards for children and massive loss to domestic products in Small and Medium Scale industries; and
 - (b) if so, the steps taken to check the same?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Goods are imported into the country subject to all the laws/rules regarding protection of environment, ensuring quality, standards and national security. The Foreign Trade Policy (2015-20) explicitly lays down that whatever domestic Laws/Rules/Orders/Regulations/Technical specifications/environmental/safety and health norms are applicable on domestically produced goods, the same shall apply, mutatis mutandis, to imports.

Further, India has an elaborate and robust legal framework and institutional set up to protect its environment, life and health of its people, plants and animals.